

No. HCK/DB/CRL./Index/1/2024

**HIGH COURT OF
KARNATAKA
DHARWAD BENCH
DHARWAD**

Dated: 28.03.2024

PUBLIC NOTICE

It is hereby notified that under Rule 2 (iii) of Chapter XX of The High Court of Karnataka Rules 1959, records of disposed of cases from 2008 to 2015 (i.e., upto 31.12.2015), which could be preserved for a period of five years and kept in file 'C' pertaining to Criminal Petitions and other Criminal matters, are ordered to be destroyed by the Hon'ble the Chief Justice, High Court of Karnataka, Bengaluru vide order- dated: 18.03.2024. Now the said records of such C files of Criminal Petitions only are presently kept in Criminal Index Room of High Court of Karnataka, Dharwad Bench, Dharwad.

Therefore, all the concerned Advocates, Party-in-person and litigant public, who have filed original/important documents in the finally decided cases pertaining to the Criminal Petitions only for the period from 2008 to 2015 (i.e., upto 31.12.2015) and are interested for return of any such document/s, may apply under Rule 6 of Chapter XX of The High Court of Karnataka Rules 1959 for return of such original document/s within a period of (30) thirty days from the date of publication of this notice. If no application is received, the records of such 'C' files shall liable to be destroyed and no claim of whatsoever nature will be entertained thereafter.

No further notice will be given in this regard.

By Order of Hon'ble the Chief Justice,

Ron Vasudev
28.3.24
(RON VASUDEV)
Addl. Registrar General,
High Court of Karnataka,
Dharwad Bench, Dharwad

Shree
28.3.24
Shree
28/3/24

Copies for information and needful action to:

1. The Additional Registrar General/Judicial, High Court of Karnataka, Bench at KaJaburagi with a request to display the Public Notice on the Notice Board and to circulate the same to the Advocates' Association.
2. The CPC (Computer), High Court of Karnataka, Bengaluru with a request to web-host the Public Notice in the official website of High Court of Karnataka.
3. The Prl. District & Sessions Court, Dharwad with a request to display this Public Notice on the notice board.
4. The Chairperson/Secretary Karnataka State Bar Council, Bengaluru.
5. The President, High Court Advocates' Association & High Court Lady Advocates' Association, Bengaluru/Dharwad..
6. Office copy.